



भारतीय दिवाला और शोधन अक्षमता बोर्ड  
Insolvency and Bankruptcy Board of India

**ICSI INSTITUTE OF INSOLVENCY PROFESSIONALS**  
A wholly owned subsidiary of ICSI and registered with IBBI

## **Insolvency and Bankruptcy Board of India**

In association with  
**ICSI Institute of Insolvency Professionals**  
organises

### **Webinar on "The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2020"**

**On Sunday, 7<sup>th</sup> June, 2020 from 11.00 to 13.00 hrs**

The Insolvency and Bankruptcy Code (Amendment) Ordinance 2020 has been promulgated on 5<sup>th</sup> June, 2020 suspending the operation of sections 7, 9 and 10 of the Insolvency and Bankruptcy Code, 2016, with respect to default arising on or after 25<sup>th</sup> March, 2020 for a period of six months, extendable up to maximum of one year from such date as may be notified. This means the defaults arising during COVID-19 period shall not be the basis for initiation of insolvency proceedings at any time. This would prevent companies from being pushed into insolvency for their inability to meet repayment obligations due to business disruptions on account of COVID-19.

**Dr. M. S. Sahoo, Chairperson, IBBI** will discuss the rationale and the implications of the provisions of the Ordinance as also the issues raised by the participants.

The link for the Webinar is - [https://svilive.in/ICSI\\_IIP/](https://svilive.in/ICSI_IIP/)

**CPE Credit - One Hour**

For any further information/clarification, please write to:  
[workshop.ip@ibbi.gov.in](mailto:workshop.ip@ibbi.gov.in)

\*\*\*